

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NO.4033 OF 2009

PERUMATTY GRAMA PANCHAYAT .....APPELLANT

VERSUS

STATE OF KERALA & ORS. ....RESPONDENTS

WITH

Civil Appeal NO. 4034 of 2009  
Civil Appeal NO. 4035 of 2009  
Civil Appeal NO. 4036 of 2009  
Civil Appeal NO. 4037 of 2009

O R D E R

As prayed for by learned counsel appearing for the appellant, three weeks' time is granted to file the statement of case in Civil Appeal No.4033 of 2009, subject to depositing a sum of Rupees five thousand with the Supreme Court Employees Mutual Welfare Fund within a week failing which the said appeal shall stand dismissed.

.....J  
[CHANDRAMAULI KR. PRASAD]

.....J  
[PINAKI CHANDRA GHOSE]

NEW DELHI;  
JANUARY 24, 2014.

ITEM NO.2 COURT NO.9 SECTION XIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
CIVIL APPEAL NO.4033 OF 2009

PERUMATTY GRAMA PANCHAYAT

Appellant (s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(Office report for direction)

WITH Civil Appeal NO. 4034 of 2009 (Office report for direction)  
Civil Appeal NO. 4035 of 2009 (Office report for direction)  
Civil Appeal NO. 4036 of 2009 (Office report for direction)  
Civil Appeal NO.4037 of 2009 (Office report for direction)

Date: 24/01/2014 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD  
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Appellant(s) Mr. A. Raghunath, Adv.  
Mr. M.T. George, Adv.  
Mr. P.V. Dinesh, Adv.

For Respondent(s) Mr. Manu Nair, Adv.  
Ms. Saanjh N. Purohit, Adv.  
For M/S Suresh A. Shroff & Co.  
Mr. Shyam Singh Chauhan, Adv.  
Mr. Pranav Sachdeva, Adv.  
Mr. Prashant Bhushan, Adv.  
Mr. M.T. George, Adv.  
Mr. Romy Chacko, Adv.  
Ms. Shumona Khanna, Adv.  
Mr. Gaurav Agrawal, Adv.  
Mr. A. Raghunath, Adv.

.....2/-

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UPON hearing counsel the Court made the following  
O R D E R

As prayed for by learned counsel appearing for the appellant, three weeks' time is granted to file the statement of case in Civil Appeal No.4033 of 2009, subject to depositing a sum of Rupees five thousand with the Supreme Court Employees Mutual Welfare Fund within a week failing which the said appeal shall stand dismissed.

(Sanjay Kumar) Court Master | (Indu Satija)  
| Assistant Registrar |

(Signed order is placed on the file)